of High Court or retired Sessions Judge, or who had been on an industrial tribunal for more than two years. I have got here persons who have never appeared in industrial tribunals for more than five years. He may give me the names afterwards and certainly if there is any substance in it, we will go into it—not because the man has appeared once for one party and so he is disqualified to be a judge. Of course, if he has been.....

Mr. DEPUTY CHAIRMAN: He is just doing what he did not want Mr. Saksena to do.

Shri ABID ALI: Of course Mr. Saksena has been a very active Member and whenever there is any matter connected with labour, he makes a valuable contribution, but when he starts making contributions on the basis of information, of the non. Member Mr. Mazumdar, he misses the bus, or misses the mark.

SHRI H. P. SAKSENA: I overtook the bus at once as soon as......(Interruptions.)

SHRI ABID ALI: With regard to time-limit, again the hon. Member opposite had made a reference. submit that if we fix three months or any period in the Statute Book, and a particular party does not file statements, should the judge proceed without consideration of the case of such a party? Take the labour Union. Or if they are not prepared for the argument, in that case, should the case be disposed of without hearing them? This matter has been discussed by various Trade-Union Organisations for several years and though they want a time-limit to be fixed, it has not been found possible to determine what this time-limit should be. They want a time-limit to be fixed and that I appreciate. But what period should What should be this be mentioned? That is the question. time-limit? Some cases, as hon. Members may know, may take only two months, but another case may take two years. Take the case of the Coal Tribunal or the Jute Tribunal. Or if a tribunal is appointed for the workers in the plantations who number ten lakhs and who are spread all over the country, from Assam to Travancore-Cochin, if you fix three months or even six months, within that time, the parties cannot even submit their written statements and pleadings.

SHRI S. N. MAZUMDAR: The Coal Tribunal was delayed for another reason.

SHRI ABID ALI: Maybe. some times the judges have to go on inspection to find out the working conditions of the employees in Therefore. industry. Sir. impossible and impracticable to fix any time-limit and the difficulty has been that the Trade Union Organisathemselves have been feeling tions this difficulty and therefore they are themselves willing to mention any time-limit, although the dernand for fixing a time-limit is there.

Sir, I submit that the Bill be

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be passed".

The motion was adopted.

THE ABDUCTED PERSONS RECOVERY AND RESTORATION) CONTINUANCE BILL, 1955

THE MINISTER FOR WORKS, HOUS-ING AND SUPPLY (SARDAR SWARAN SINGH): Sir, I beg to move:

"That the Bill to continue the Abducted Persons (Recovery and Restoration) Act, 1949, for a further period as passed by the Lok Sabha, be taken into consideration."

Sir, this legislative measure was enacted by the Constituent Assembly in December, 1949. Its life was extended from time to time, first by

[Sardar Swaran Singh] the Constituent Assembly and later by Parliament and on the last occasion, this measure came up before this Rajya Sabha in February 1954 Parliament extended its life till the 31st of May, 1955 and the Lok Sabha has now further passed this Bill extending its life till November 1956. Certain facts and figures were given before Parliament in February, 1954

After February, 1954, the representatives of the two Governments, that is to say, the Governments of India and Pakistan, met in a conference in May. 1954 They reviewed at considerable length the functioning of the recovery organisations in the two countries and they also examined in considerable detail what further required to be done As a result of these discussions, an agreement was arrived at between the two Governments, the Agreement dated the 8th May, 1954 This was published both in India and in Pakistan and Government also issued a communique vill briefly recapitulate those decisions It is not my intention to take up the time of the House by referring to the various clauses of the Agree-But there are two or three important matters which could, with some advantage be referred to at this stage

The agreement, first of all, reiterated the desire of the two Governments to carry on this work expeditiously and a resolve was made that every effort should be put in This, Sir, i what was provided in the Agreement

"At the outset both the delegations reaffirmed their determination to recover and restore all abducted persons as expeditiously as possible For the furtherance of this humanitarian cause, the progress made in the recovery and restoration, and the problems arising therefrom should be reviewed from time to time and effective measures taken to complete this work

early as possible. With this end in view, every effort should be made to create an atmosphere where the woman can shed her fear-complex and prejudices created in her mind since abduction, which can be ensured only if the recovered person is in a position to think and decide her future in a free and friendly atmosphere"

The second point of importance that was decided, as a result of these Indo-Pakistan talks related to the appointment of a Fact Finding Commission. The terms of reference of this Fact Finding Commission were decided on as follows

- (1) To assess the extent of outstanding work of recovery in the two countries; and
- (2) To advise the two Governments on measures to be adopted for speedy conclusion of recovery work in both the countries

The actual carrying on of the work with reference to these two terms of reference was to be done by the two High Power Officers. It was further agreed that in this work, they well be assisted by one whole-time officer not below the rank of Deputy Commissioner. It was further agreed that the assessment should be completed within six months, presumably, of the constitution of this Joint Fact Finding Commission

SHRI H C MATHUR (Rajasthan) When was this Committee appointed?

SARDAR SWARAN SINGH I am coming to that point. As it sometimes happens in these matters when action has to be taken by two governments and the names also have to be mutually agreed upon, considerable delay took place before these two officers who were to assist the High Power Officers in the assessment of this work could be in position and the two officers of Deputy Commissioner's rank who were to assist the two High Power Officers in carrying out this work

were actually appointed in February this year. But it was only on the 12th of February, 1955 that these officers were actually appointed. These officers have been working since that time and they have examined a large number of cases and they have also examined a large number of witnesses, both official and non-official

The two officers who were appointed to assist the High Power Officeis are expected to give their report within about a week's time Actually the date was about the end of this month but there may be a difference of a few days this side or that report will be examined by the two High Power Officers and it is expected that by the middle of Septemberwithin another fifteen or days-the report of the High Power Officers will be before the Govern-This is the second point which was agreed upon between the two Governments in May, 1954

Another important matter about which agreement was airived at was with regard to the procedure ascertaining the wishes of the recoverpersons The provision this contemplated that the recovered person shall be kept in a friendly atmosphere so that she could get rid of her fear complex and, in a friendly atmosphere. be able to think decide for heiself as to what her future should be It was agreed that if the recovered person does not wish to go to the other country, he or she shall be transferred immediately Special Home at Jullundur or Lahore, as the case may be to set up for the purpose were be person shall be kept for a sufficient period to enable his or her relations f. om Pakistan or India as the case may be, and social workers to meet hım o_l her It was also agreed that where the recovered person does not wish to go to the other country then, under certain contingencies, he or she should be pursuaded to visit temporarily, for a specified period, the On the termination other country

of the recovered person's visit to the ccuntry, he or she would be brought back to the Special Home in the country of recovery and, without unnecessary delay, produced before the Tribunal which shall record his her statement and where the person is willing to go to the other country, order restoration accordingly where the person does not wish to go to the other country, order release forthwith I am referring, Deputy Chanman, to these provisions m order to show that this agreement was arrived at after giving full weight to the views expressed by the hon. Members of this Sabha This point was particularly stressed that suitable methods should be devised which no person is sent over to the other country if he or she does not went to go over to that country, in the ultimate analysis, it is the will of the individual which should, I think, To ensure that, this Agreement was arrived at so that there may not be any case in which a person is sent across to the other country if he or she does not want to do so

The fourth point about this Agreement which I want to mention relates to the establishment of the Special Homes These Special Homes were to be set up in both India and Pakistan so that there may be a little more friendly atmosphere where the social workers could talk to these unfortunate victims, where the relations could also meet them and explain to them about then future This was also to enable the persons, after the uncertainty about their future had been removed, to decide for themselves as to what they want to do. That type of atmosphere is not there at the official level, there is not that type of emphasis on the social aspect that these Special Homes were created to create that kind of social atmosphere

Unilateral action for the starting of these Special Homes could not be taken because social workers and security arrangements had to be provided by the other country, accommogetion also had to be arranged

[Sardar Swaran Singh.] and so, the Special Home, on our side, could not be started for quite some time and Pakistan has not yet been able to start it but the important point to be borne in mind is so far as the implementation of provisions of the Agreement relating to ascertaining the wishes of the recovered persons are concerned, they have been strictly adhered to irrespective of the fact whether they are being kept in one or the other type of camps. Social workers and relations are permitted to see them even in the transit camps that have been functioning all these years in the two countries since, before this Agreement about the Special Homes was arrived at.

These were the important points or which had been agreed principles upon as a result of the Indo-Pakistan talks in May, 1954. It will be premature to anticipate the report of the Fact Finding Commission. The ultimate decision will be considerably influenced by the report of this Joint Fact Finding Commission, assessment of the outstanding problem, their suggestions or recommendations as to what would be the best way of tackling it, whether the element could be replaced either wholly or partly by the requisite social structure in which the social workers should predominantly take part, etc., are all points which will be gone into when the report of the Fact Finding Commission is received.

It was for this reason that Government originally came forward with a Bill in which the life of the Statute was sought to be extended till Novem-1955, so that, after the report of the Fact Finding Convission was known, those points could be into and, if necessary, Parliament approached again either to give a fresh lease to this exactment in its original form or in a modified form in the light of those recommendations. There was, however, a preponderance of opinion expressed in the Lok Sabha by hon Members representing different Parties, that to extend the life for a short period really is not in the interest of work as it would create a certain amount of uncertainty amongst those who have been given the task of doing this work; there was also the further danger that the untortunate women who have suffered all these years may take the view that perhaps their fate is now sealed and that, nothing further is going to be done to them after this period, which would result in their thinking that the opportunity to come out and be kept in an atmosphere of such a character where they would have an opportunity to think for themselves, is perhaps gone for ever. Therefore, Government accepted the amendment by virtue of which the present Bill is to be extended till November, 1956.

At the same time, Sir, I made the position clear that if, as a result of the recommendations of the Fact Finding Commission, it is found necesthat any change is required, sary Government will not hesitate to come before Parliament to effect that change and will not take shelter behind this argument that the life of the enactment is till November, 1956. If as a recommendations. result of those changes of a procedural character, of a structural character or of an organisational character only are envisaged, changes that do not require change in the legislative measure, then obviously it will not be worth while wasting the time of Parliament by coming to it again and asking for a change in the legislative measure. Changes of that character could easily be made within the framework this measure by suitable administrative action.

4 P.M.

There are, Sir, certain figures which I would like to give so that the Rajya Sabha may be able to judge as to how this agreement which was arrived at in May 1954 has actually been worked in practice. Up to the end of December 1953, I gave certain figures last year. I will give the

in a majority of cases they go back to those places wherefrom they have

totals so that hon. Members may be saved the botheration of looking up the previous records. During the year 1954—I am giving the figures of recovery from India—2,111 persons were recovered in India. From the 1st of January 1955 to the 30th of April 1955, 465 persons were recovered and during the months of May and June 1955—291. Out of these 1,114, 249 and 119 respectively were sent across to Pakistan.

SHRI H. P. SAKSENA: Will the hon. Minister kindly give the figure of the other side also?

SHRI H. P. SAKSENA (Uttar Pradesh): The others refused to go? Is that the idea?

SARDAR SWARAN SINGH: I shall give that figure also.

SARDAR SWARAN SINGH: The others were released in India.

SHRI B. M. GUPTE (Bombay): Is the percentage of those who are going back decreasing?

SHRI H. P. SAKSENA: The others refused to go to the other side?

SARDAR SWARAN SINGH: I cannot say in terms of percentage. I cannot really accept that it is decreasing because the figures that I have given, according to the methods we are following, show that it is not decreasing

SARDAR SWARAN SINGH: Yes, they did not want to go across and therefore they were released in India. Therefore it works out to roughly half, that is, of the total number of persons recovered, about half of them were released inside the country.

Shrimati C H A N D R A V A T I LAKHANPAL (Uttar Pradesh): Is any record kept of how many women go back to the abductors' families and how many are engaged otherwise?

I am giving these figures, Sir, to meet the argument, if I may say so, which is often advanced that as soon as a person is recovered, she is transferred to the other country and that nobody bothers about her wish. These figures do indicate that that criticism is not correct and a fairly large number of persons who did not want to go were actually released in India. These are figures for 1954 and up to June 1955.

SARDAR SWARAN SINGH: I can say about 90 per cent. of them do go back to the places wherefrom they have been recovered, but I have not got the exact percentage, but that is the impression that I have formed after examining these cases as they come from time to time.

Prof. G. RANGA (Andhra): What happens to them when they are released?

There is, Sir, another important question as to what happens to the children that have been born after abduction and I will give some figures to indicate as to whether they have actually gone with the mother or whether they have remained in India. It is, Sir, a very difficult and complex subject and this really is the one matter which causes the Government also a lot of anxiety, because, whatever one may say about the choice of the women, these children unfortunately are placed in such a difficult position that they are faced with a predicament in which they have to be separated either from the mother or from the father in those cases where the mother goes across and in this matter as to how best this problem of

SARDAR SWARAN SINGH: They are enabled to go back to the families from which they were recovered. They are at perfect liberty to go wherever they want to go. Normally they go back to the person, who can be described as an abductor. Normally they go there. They sometimes go to some other relations in India. At any rate they remain in India and

[Sardar Swaran Singh.] children should be dealt with, the guiding principle has been the interest It has also been conci the child. that with regard to those ceded children of tender age, the wishes of the mother should play a very dominant role in deciding as to what children. those should happen to because the mother in these circumstances really knows best as to what should happen to those children. And, .Sir, it is not an easy matter for the mother also to decide. But. and large one can say that the decision that mothers have taken in this case is not very surprising, difficult though Normally they have it appears to be. taken children of tender age with them and have left the children that have grown up here with the abductor, and 1 will presently give the figures which will indicate as to how these children really have been disposed of. I will give two sets of figures one for 1954 and the other for the period January to April 1955. During the year 1954, the number of post-abduction born children taken to Pakistan by their mothers was 163 as against 578 that were left behind with the abductor as we call them, in India. fathers. And for the other period, that is, from the 1st of January 1955 to the 30th of April 1955, they took 36 children with them-those that went with their mothers—and 148 were left. behind.

Prof. G. RANGA: It does not make it clear whether those women who preferred to go back had all their children with themselves or was there any one else left out of account?

SARDAR SWARAN SINGH: Yes, yes, those children were generally with the mothers.

Prof. G. RANGA: With the women who had chosen to go away?

SARDAR SWARAN SINGH: Yes, who had chosen to go to the other side and with regard to others, we don't have any figures because we do not go by some information that four children had been born to a certain person

unless those children are found here. Mr. Ranga is quite correct that the 148 that is left on this side may not be the entire number; there may be an unrecovered child, but these figures really relate to those who have been recovered with regard to whom we actually pass some order.

SHRI KISHEN CHAND (Hyderabad): I want to know one thing. During 1954, 1,114 women went to Fakistan and the balance about a During thousand, remained in India. the same period the number of children taken to Pakistan and those left behind here were 163 and 578 respectively. Now were there any children out of these 163, that belonged to any of the one thousand women that remained in India, or did they all belong to the women who went across the border?

SARDAR SWARAN SINGH: It is obvious. The children went with their mothers. Therefore 163 went with some, out of the 1.114 that went across.

MR. DEPUTY CHAIRMAN: He wants to know probably whether the figures that you are giving relate only to the women that went across or whether they relate to the women that remain here also.

SARDAR SWARAN SINGH: Obviously it cannot relate to the women here. They may be of others also. I have not got the break-up with regard to children of only those women who went across.

Now, I gave the figures for the period 1st January to 30th April 1955. Now, with regard to May and June, 23 children were taken by mothers with them whereas 39 were left behind.

Shri A. DHARAM DAS (Uttar Pradesh): It seems to me that the figures that you are giving are the figures of children of those persons who left this country and went to Pakistan. Otherwise there will be

no sense in referring to children lett behind here. How can a child go without the mother?

SARDAR SWARAN SINGH That is quite correct. No child has actually gone over without the mother. It is quite axiomatic and I thought that hon Members would be presuming that. Therefore the numbers that I have given as having gone across obviously relate to those women who have gone across. Those who have been left behind may be of others also who have not gone across.

Shelf BHUPESH GUPTA There is no question of leaving behind then Leaving behind presupposes somebody having gone In this case leaving behind does not alise

PROF A R WADIA (Nominated)
May I ask a question?

SARDAR SWARAN SINGH Let me give these figures so that hon Members may digest them and after that if there is any further enquiry, they may ask questions then During the two months May and June, the number of post-abduction born children taken to Pakistan by their mothers is 23 and 39 is the number of post-abduction born children restored to abductor fathers in India

Now, before I give the figures with regard to Pakistan, there is another figure which I would like to give The total number of persons who have been sent over to Pakistan ever since this work started up to 30th June 1955 is 20,623

SHRI KISHEN CHAND Including children?

SARDAP SWARAN SINGH It is the number of persons I think this includes children

Now I will give the other figures so that hon Members may weigh the position. The corresponding figure of the number of persons who have been brought over to India from Pakistan,

as against the 20,000 and odd that I mentioned as the number of persons who have been sent to Pakistan, is only 8992 that is slightly less than But this does show that this organisation on either side has been responsible for restoration to their respective families, as large a number of persons as 30,000 which is the total number that have crossed over as a result of the functioning of this recovery organisation in the two coun-The figures relating to Pakistan for those three periods for which I gave the figures with regard to India are as follows

1954—Persons recovered in Pakistan 247, out of which 160 were brought to India

SHRI KISHEN CHAND Is that for four months?

SARDAR SWARAN SINGH No, that i for the year 1954. These are the figures corresponding to 2100 and 1114 that I gave with regard to India.

SHRI KANHAIYALAL D VAIDYA (Madhya Bharat) What about the remaining? Did they refuse to come here?

SARDAR SWARAN SINGH You were very happy when I said that out of 2111 only 1114 were sent across and about a thousand were released here. Now, when I say that out of 247 recovered from there 160 came out and a little less than a hundred decided to remain there you start questioning.

From 1st January 1955 to 30th April 1955—which corresponds to the second period for which I gave figures with regard to India—130 were recovered in Pakistan out of which 99 came over to India and the rest were released in Pakistan because they did not want to come to India—And during the two months of May and June—79—were recovered in Pakistan out of which 49 came over to India

One may have views on this subject as to why the number of people who

[Sardar Swaran Singh.] are recovered from Pakistan is not large enough. One point, however, to which I would draw the attention of this hon. House at this stage is the implementation of that agreement relating to the ascertainment of the wishes of the people. is operating practically in the same way in the two countries. Between 30 and 50 per cent. of the people do not want to come across and they are being released in that country. We may have different view-points as to the intensity of the activities so far as recovery work is concerned as to why it is slow and why the number recovered is less but I may point out that so far as the implementation of this agreement relating to the ascertainment of the wishes is concerned, these two figures of the total number of persons who are sent across and the total number of persons who are released do indicate that it is being implemented in the right spirit and people are not being pushed across merely because they have been recovered and the usual criticism that is levelled is not fully justified.

There is another aspect which has to be kept in mind in the light of these figures that I have given. The nature of work is very difficult. There is . not enough of popular support also, as is unfortunately the case not only everywhere. Human here but original memory is short and the done are wrongs that have been the forgotten sometimes and immediate thing when it touches anybody is sought to be magnified.

When we remember further that as many as 30,000 persons have actually been restored to their families as a result of these measures, then for anybody to say boldly that no wrong decision or no wrong action was taken or could have been done while handling these huge number of cases would perhaps be too big a claim and I for one cannot make that claim. There may have been shortcomings in the functioning. After all, human beings

have to implement this thing human material was being handled and in doing so, if there has been any failure either of an organisational character or individual cases of hardship have occurred, I, for one, cannot really controvert any such thing. I do submit that in a problem of this colossal magnitude, 30,000 is not small number, the surprise really that the number of complaints have been so surprisingly few, particularly during the last year and a half. have given special thought to all these matters and the number of complaints that come to the Government really has been disproportionately small, as compared to the number of cases that have been recovered.

Shri H. P. SAKSENA: Perhaps because the people have resigned themselves to the existing conditions and they have learnt to forget all about it.

SARDAR SWARAN SINGH: That may be correct. But I do submit that in a case where a person is recovered. he would not have that complacency because here he is actually being from his removed surroundings. Therefore, if in that process or in the ultimate decision of that case, he is not getting justice, then his inertia of human mind will not react that way. But, he will certainly come forward if there is any grievance either against recovery or against sending across. Therefore, I submit that this does create a certain amount of confidence amongst the people and the fact that people after recovery are released in the country in which they are recovered has created, if I may say so, a new confidence in the functioning of this organization.

The corresponding figures with regard to children that were recovered in Pakistan are the only ones which I want to give to complete the corresponding figures with regard to Pakistan. The total number of postabduction born children brought to India by their mothers in 1954 is 22 as against 17 that were left behind in

Restoration) Conti-

nuance Bill, 1955

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This, Sir, is the picture with regard to the functioning of this organization. There is one other thing which I want to mention before I close. As this hon. House knows the cases are first gone into by an Indo-Pakistan Tribunal where representatives of the two countries function. There was criticism on the last occasion that this Tribunal is only nominal and that they are not effective and are not perhaps releasing people even after cases come to their notice and that they are just registering the transfer of people across the border. I would submit the figures regard to the actual disposal of cases that were handled by this Indo-Pakistan Tribunal. I have got figures for the period from the 1st April 1954 to the 30th June 1955. First, with regard to India, the total number of cases handled by them was 932 and the persons involved were 1,924. Out of these persons restored to relations in Pakistan, there were 759 cases involving 985 persons. The India cases restored to relations in were 173, involving 939 persons. That is, if 985 persons were sent 939 were released in India. across, The corresponding figures for the same period for Pakistan are: total number of cases 214, involving 368 persons. Out of these, 23 cases involving 83 persons were restored to relations in Pakistan, whereas 191 cases involving 285 persons were restored to relations in India, that is they were asked to go over to India.

To sum up, I submit that, as a result of the observations that fell from the lips of the hon. Members of this House in February 1954, Government convened this Indo-Pakistan Conference and took concrete decisions and I can say that the figures that I have given

bear ample testimony to the fact that those decisions are being implemented. The report of the Fact Finding Commission will be in the hands of the Government within another fortnight That will indicate as to what is the extent of the outstanding problem and what should be the change, if any, to be brought about either in the administrative set-up or in the legislative provision. the very nature of the problem. the only way to handle it is by international co-operation. When such a subject matter comes up for discussion, I can well appreciate the anxiety of certain members to create conditions in which things in the other country, i.e., Pakistan, may be pushed ahead with greater speed. That is quite understandable. But, submit that the only way to do that is to continue to do our duty and so for as this subject of a humanitarian character is concerned, we should not try to do it on a parity basis. should not try to work out mathematically that so many heads have come here or so many heads have gone to the other side. But, we should really approach this problem from a human angle. And if there are women, unfortunate persons, in this country who were the victims of the unfortunate happenings of those troubled times, the real question to which we should give anxious thought is as to whether some arrangement should not continue to exist under which they could come out of that cramped atmosphere in which they find that they have perhaps lost themselves and whether the same machinery should not be there under which they could be brought out, kept in friendly atmosphere where they could meet their relations and afterthat, if they have shed their fear complex, if they want to remain here, That appears to they could remain. my mind to be the best way of dealing with this problem which is a very If any one has set complex one. views about this, perhaps it will be something which could be controvert-But we should not ed by arguments.

[Sardar Swaran Singh.] try to invent arguments in favour or in support of one or the other theories. But, I do submit that the way in which this functions and the number of people who have exercised an option to go over, does show that there is a fairly large percentage of persons who, after breathing the free air of that atmosphere and after having been torn from that atmosphere, still want to go. The only answer that occurs to me is to give this a little more trial and we may make a last effort to wind up this problem and then, we can really re-assess the whole thing in the light of the recommendations of this commission.

Abducted Persons

(Recovery and

SHRI H. C. MATHUR: May I know, Sir, if the hon. Minister can give us some information as to the expected number of persons in both the countries, who are likley to be brought over from there and taken over from here and the number of cases are pending at the present moment? Also, I want to know three points: the number of persons who are likely to be brought over; the number of cases which are at the moment pending and the number of cases which have gone to court to escape restoration

SARDAR SWARAN SINGH: These are very pertinent questions. so far as the number of outstanding cases is concerned, it has been stated from time to time that it is really a very difficult problem to assess and I want to take this hon. House into confidence with regard to the difficulty that is experienced in matter.

To start with, the number of reports even with regard to the same individual has been more than one. It happened in this way. In that confusion somebody's brother registered a report at Jullundur; body's uncle registered a report Delhi; somebody's mother registered a report at Ludhiana. any relation of the missing person happened to be, he went to the nearest place and registered his

report. The result is that with to the same individual regard scrutiny and shifting, sometimes, we find that there are about five or six reports with the result that the lists went on swelling.

Then, again cases were registered here in the hope that some investigation will be made on the other side and ultimately it was found on investigation that the person is either dead or is not traceable or something Therefore, the two Govhappened. ernments really have never been ableto assess clearly as to what is the total number of persons involved_ there is one figure but available: which I can give. There are roughly about 5000 cases where the clues that have been given have not been fully investigated. After full investigation of those 5000 cases, whether any individual will actually be recovered: or not, whether that person is dead, or what has happened to him, nobody But that does indicate the can say. extent of the outstanding problem in And the fact that recoveries a way. are taking place and that people are being recovered from month to month does indicate that: the problem has not reached its last Therefore, we should await legs. really the report of the Fact Finding. Commission. This is one of the terms of reference, to report as to what is the outstanding problem. That one aspect.

Regarding the number of cases that have gone to court and what I have happened to them, some figures and as required by lion. Member opposite, Shri Mathur, I will give those figures:-

Number of cases instituted in courts. arising out of recovery of Muslim abducted persons in India

Supreme Court 2 (both dismissed) High Court-

Punjab 39 Uttar Pradesh τ 8 PEPSU Jammu and Kashm.r. I TOTAL 49 All dismissed except two in Punjab and one in PEPSU, which were pending at the time when this brief was prepared, that is, about a fortnight or three weeks ago

I do not know what has been the fate of those cases

Civil Courts in Punjab 119—all dismissed. That indicates that not even in a single case, any of the High Courts or any of the Civil Courts have decided a case against this recovery organisation

What was the third point, to which Mi Mathur wanted a reply?

SHRI H C MATHUR. The pending cases at the present moment

SARDAR SWARAN SINGH The number of cases pending investigation I have already indicated. There will not be any other figure because to have any firm figure with regard to cases that are pending before the Tribunal, that will be a constantly changing figure and that will not really give us any correct clue to any important issues

MR DEPUTY CHAIRMAN Motion noved:

"That the Bill to continue the Abducted Persons (Recovery and Restoration) Act. 1949. for a further period, as passed by the Lok Sabha, be taken into consideration"

श्रीमती चन्द्रावती लखनपान: श्रीमन् आज जो विल हमारं सामने इस समय विचाराधीन हैं उसका उद्दंश्य यह हैं कि जिन अपहत स्वियों के नए बसाए हुए घर हैं उनको उन घरों से निकाल कर पुराने घरों में बसाया जाए। यह विधेयक हर वर्ष हमारं सदन में मत्री महोच्य के द्वारा उपस्थित किया जाता हैं और उनके अनुरोध से आगृह से इस विधेयक की अवधि को हर साल बढ़ा दिया जाता हैं। आज भी मत्री महोच्य ने अपने केस को बढ़ं ही योग्यताप्ण हंग से इस सदन के सामने उपस्थित किया हैं, किन्तु मुक्ते खेद हैं कि मैं बहुत विचार करने

कं बाद भी उनकी बहुस की बातों से सहमत नहीं हां सकती।

[THE VICE-CHAIRMAN (DR. P. SUBBARAYAN in the Chair]

यह बिल कई मालों से इस सदन के अन्दर आ
रहा हैं किन्त, आज पहली बार में इस बिल
पर अपने विचार व्यक्त कर रही हूं, क्योंकि में
आज बहुत तीव्रता के साथ इस प्रश्न पर अनुभव
कर रही हूं।

श्रीमन, यह ठीक हैं कि आज से आठ साल पहले हमार दंश के अन्दर एक बड़ी रामाचकारी घटना घटी जिसके परिणामस्वरूप जैसा कि अभी कहा गया लगभग ४० या ४० हजार रिवयो का अपहरण दंश की सीमा के इस पार और उस पार हुआ। साथ ही इस सभ्य ससार ने शायद ही पहले कभी एंसी रोमाचकारी, प्रलयकारी मानवता को नष्ट करने वाली और मानवता के निरुद्ध घटना दंखी होगी। वास्तव मं आठ साल पहली, यह समरया अपने देश के सामने एक जीवित प्रत के रूप में उपरिथत थी और हमें इस बात का गर्व हैं कि हमारी सरकार ने बहुत ही सफलता के साथ इस प्रश्न का सामना किया और इसकी हल किया। लेकिन आज का प्रश्न तो एक अलग प्रयन हैं। अब हमार सामने प्रश्न यह हैं कि अपहत स्त्रियों के निकालने और उनको अपने पराने घरों में बसाने का कार्य अब आठ साल नीत जाने के बाद भी जारी रखा जाय या न रखा जाए। इस सम्बन्ध में बहुत विचार करने कं पश्चात् भी में तो इस परिणाम पर पहुचती हुं कि आज परिस्थितियां बदल गई हैं और परिश्वितयों के साथ ही साथ हमको भी बदलना हैं। यदि हमें किसी भी कार्य की उपयोगिता को गरखना हो लो हमें परिस्थितियों के आधार पर उसको परखना होता है। आज आठ साल पहले की परिस्थितियां नहीं हैं। जो अपहत एबडक्टंड या चुराई हुई स्त्रियां थीं. उन्होंने ाट साल में अपने घरों को फिर से बसा लिया हें उन्होंने नए सम्बन्ध स्थापित कर लिए हैं. उनके नए असोसिएशन्स फार्म हो गए हैं उनके बच्चे भी हो गए हैं और उन्होंने अपने लिए

श्रीमती चन्द्रावती लखनपाली एक नया वातावरण और एक नया घर तैयार कर लिया है। तो अब उस नए घर से उनकी फिर से उखाइना और उनको एक अजीब सी परिस्थिति में रख कर उनसे यह मनवाना कि वे अपने प्राने घरों में जाकर बसें. जहां उनका स्वागत करने के लिए कोई तेयार नहीं होगा. मैं समभती हूं कि यह एक एंसी समस्या है कि जिस पर हमें बहुत गम्भीरता सं विचार करना चाहिए। मुक्ते तो एसा लगता है कि जो नए बसे हुए घर हैं उनसे इन अपहत बहनों को उखाइना, उन को अपरूट करना, और उनकी सारी लाइफ को एक प्रकार से डिस्टर्ब करना, में तो कहती हुं कि यह उनके साथ सहदयता का या मानवता का व्यवहार करना नहीं हैं, वरन, उनके साथ निष्ठुरता का व्यवहार करना है और उनकी भावनाओं के साथ मखील करना है। आप एक छोटी सी चीज को लीजिए। एक छोटा सा पाँधा होता हैं। यदि हम उसको एक बार उखाड़ कर किसी दूसरी जगह पर लगा दें तो वह जम जाता हैं, लेकिन यदि हम उस जमें हुए पाँधे को फिर से उखाड़ कर किसी तीसरी जगह लगा दें तो यह निश्चित हैं कि वह पाँधा सख जाता है और जमता नहीं हैं। यह बात जब पाँधे के लिए ठीक हैं तो फिर मनुष्य तो मनुष्य ही हैं. उसके अन्दर हृदय हैं और हृदय के अन्दर भावनाएं हैं।

सरदार स्वर्ण सिंह: मनुष्य तो पाँधे से बहुत ज्यादा मुस्तीलफ चीज हैं?

श्रीमती चन्द्रावती लखनपाल: हां, यही तो में कह रही हुं। वह एक जानदार चीज हैं, उसके अन्दर एक जीवित हदय हैं और उसके जीवित हदय के अन्दर भावनाएं हैं, स्मृतिया हैं, एसो- सिएशंस हैं।

सरदार स्वर्ण सिंह: जो कि पाँधे में नहीं हैं?

श्रीमती चन्द्रावती लखनपाल: जी हां, पांधे मं नहीं हैं। जब उखाड़ कर एक दूसरी जगह लगानं का असर पाँधे पर होता हैं तो किर मनुष्य को एक दूसरी जगह बसानं में कितनी तकलीफ होगी और कितनी ज्यादा कठिनाई का सामना उसे करना पड़िंगा?

श्री ह० प्र० सक्सेना: मगर उसको कोई मजब्र तो नहीं करता?

THE VICE-CHAIRMAN (Dr. P. SUBARAYAN): Order, order. The hon. Member is not yielding.

श्रीमंती चन्द्रावती लखनपाल: माननीय सदस्य जरा मेरी विचारधारा को सन्तोष के साथ सून कर समभने का प्रयत्न करंं, तो शायद वह अच्छी तरह समभ सर्वेंगे। तो मेरा कहना यह हैं कि हमारा जो उद्देश्य हैं वह केवल अपहृत बहुनों को निकालने का ही नहीं हैं बील्क उनको बसाने का भी हमारा उद्दुरंश्य हैं । हमारं उद्देश्य का सब से आवश्यक भाग यह है कि जिन बहनों को हम निकालते हैं उनको हम बसा भी दें और पहिले से अच्छ ढंग से बसा दं. उन्नत वातावरण में बसा दं. उनके जीवन को सुखद और सुन्दर बना दे। हमें देखना हैं कि क्या वास्तव में हम वैसा कर रहे हैं। मुर्भ इसमें बहुत सन्दंह हैं और हमार मंत्रीजी ने जो फेंदर्स और फिगर्स दिए हैं, वे भी इस बात के प्रमाण हैं कि हम उन अपहत बहनों को जिनको हम आज निकाल कर लाते हैं. अपने समाज के अन्दर सुन्दरता और सफलता के साथ एसीमिलेट और एबजार्व नहीं कर पा रहे हैं. हम उन्हें हजम नहीं कर पा रहे हैं।

सरदार स्वर्ण सिंह: क्या आपके पास कोई एसा केस हैं कि जो आदमी उधर से आए हैं उनको हमारी सोसाइटी ने एबजार्व नहीं किया। यह तो हिन्दुस्तान के नाम पर एक बड़ा धक्वा होगा।

श्रीमती चन्द्रावती लखनपाल: अभी आपने जो फीगर्स दी हैं उनसे पता चलता हैं कि १६४८ में जो बहनें निकाली गई उनकी संख्या २९११ थी और जो बहनें यहां रहीं, जिन्होंने वापस जाने सं इंकार कर दिया उनकी संख्या लगभग १००० की हैं। इसी प्रकार से और भी आंकई आपने दिए हैं जिनसे पता लगता हैं कि लगभग आधी संख्या बहनों की एंसी रही हैं जिन्होंने कि बहुत

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फूसलाने और समभानं के बावजूद भी पाकिस्तान में, या दूसरी जगह अपने पुराने घर में जाने से इंकार कर दिया हैं। तो आप लोगों के सामने में इस प्रश्न का केवल एक ही पहलू रखना चाहती हूं और वह यह हैं कि हमारा जो समाज हैं, चाहे वह हिन्दुस्तान का समाज हो या पाकि-स्तान का समाज हो, उस है अन्दर इतनी सामर्थ्य नहीं हैं कि वह इन बहनों को, जो कि 5 साल अपने घरों से बाहर रह चुकी हैं. जिन्होंने नए एसोशिएशंस बना लिए हैं, जिनके बच्चे हो चुके हैं, जिनके सब सम्बन्ध एक नए ढंग से बन चुके हैं, उन्हें अपने अन्दर प्री तरह से हजम कर लें। होता क्या हैं ? जिन बहनों को निकाला जाता है जब वे प्राने घरों में जाती हैं तो उनका स्थान लगभग भर चुका होता है और उनकी उस घर में वही पुराना स्थान नहीं मिलता हैं जो कि पहले मिला हुआ था। उनको वह रस्पे-क्टीबीलटी, वह आनर, वह मान और मर्यादा और इज्जत नहीं मिल सकती। मैं अपने देश हिन्द्स्तान की बात कहती हुं। जैसा कि हमारा आर्थोडाक्स टाइप का समाज है उस हो हम भली प्रकार से जानते हैं. और यही हाल पाकिस्तान में भी हैं। जो आंकर्ड हैं उनसे साफ है कि जिन बहनों को पाकिस्तान भेजा जाता है उनमें से आधी बहनें वहां जाने से इन्कार कर दंती हैं। तौ, श्रीमन्, मैं यह कहना चाहती हूं कि आज हमार सामने जो प्रश्न हैं वह बहनों को बसाने सं ज्यादा सम्बन्ध रखता है, केवल उनको निका-लने से ही उसका सम्बन्ध नहीं हैं। हमें इस पहलू पर बड़ी गम्भीरता से विचार करना है।

इस प्रश्न पर जब उस सदन में विचार ही रहा था तो बहुत से भाइयों और बहनों ने कहा कि अपहत बहनों का प्रश्न दंश की मान मर्यादा, देश की प्रतिष्ठा और प्रीस्टिज का प्रश्न हैं। उन्होंने यह भी कहा कि जब तक हिन्द्स्तान के अन्दर और पाकिस्तान के अन्दर एक भी अप-हत बहन रहती हैं तब तक इस काम को जारी रखा जाए। लेकिन में बहुत ही नम् शब्दों में निवेदन किया चाहती हूं कि यह जो एप्रोच हैं वह सेंटिमेंटल एप्रोच हैं; यह भावकतापूर्ण दृष्टि-कोण हैं। और जब किसी प्रश्न पर भावकता में आ 59 RSD.

कर विचार किया जाता हैं, तो कभी भी उस पर गम्भीर विचार नहीं हो सकता। यदि हम इस प्रश्न पर या किसी भी प्रश्न पर सफलता के साथ और गम्भीरता के साथ विचार करना चाहते हैं तो हमें भावकता को अलग कर के, ठंड दिल सं, तर्कपूर्ण ढंग सं, उस पर विचार करना होगा। हमें तर्क की द्रीष्ट सं, जो वस्तूरिश्रीत हैं, जो फेंक्ट्स हैं. जो रियलिटीज हैं, उन हो सामने रख कर विचार करना होगा । श्रीमन्, मुर्फ खेद के साथ कहना पडता है कि आज जो विचार हो रहा है वह हम, जो फेंक्ट्स हैं, जो रिय-लिटीज हैं उन है आधार पर नहीं वरन, उनकी उपेत्ता करके कर रहे हैं। जैसा कि मैंने कहा आज जो हमार सामने प्रश्न हैं उसको हमें सेंटीमेंटल द ष्टि से हल नहीं करना हैं. बील्क वस्त्रस्थिति के आधार पर, फेंक्ट्स के आधार पर, हमार' सामने जैंसी स्थिति हैं उसके आधार पर, उसको देखते हुए. हमें हल करना हैं। श्रीमन्, बड़े जीरी की चर्चा होती हैं कि इस प्रश्न को ह्यूमनैटी? यन एप्रोच से. ह्यमनेटीरयन भावना को आधार बना कर, हमें हल करना है। बिल्कूल ठीक हैं। यह तो मानवता का प्रश्न हैं, और मानवता की भावना को सामने रख कर के ही उसको हल करना चाहिए। लेकिन ह्यूमनेटीरयन एप्रोच से आज आपका क्या आशय हैं, आपका अभिप्राय है ? यही तो अभिप्राय है कि बहनों की समस्या को आप हल करना चाहती हैं वह उनकी भावनाओं को दंख कर हल करें। लीकन दंखने में आता क्या हैं, होता क्या हैं? र्देखने में यह आता है कि हम अपनी भावनाओं को प्रधानता द'रहे हैं और उनकी भारनाओं को नहीं, जिनकी कि समस्या हमें हल करनी हैं, जो कि अपहरत हैं। जैसा कि मैंने बताया, जो अपहत बहनें हैं. यदि उन्हें हम उनके नए बसाए हूए घरों से निकाल लेते हैं तो हम उनके साथ मानाता का व्यवहार नहीं करते. उनकी भावनाओं के साथ हम एक प्रकार से मखाँल करते हैं। तो में यह बताना चाहती हूं कि अगर हमार सामने इच्टिकोण वास्तव में ह्यमनेटीर-यन एप्रीच का हो, तब तो हमें यह दंखना होगा कि जिन बहनों को हम उनके घरों से निकाल

श्रीमती चंद्रावती लखनपाल] रहे हैं. उनके वातावरण को किस प्रकार से सुखद और सुन्दर बना रहे हैं, और जहां पर हम उन्हें ले जा कर रख रहे हैं वहां क्या एंसी स्थित हैं. क्या नह एसा घर हैं, कि वह सम्मानपूर्ण, उन्नत प्रकार का जीवन बिता सकें? यदि गहराई से दंखा जाए तां हमें तो यही उत्तर मिलता हैं कि दोनों दंशों में समाज के अन्दर वह सामर्थ्य नहीं हैं कि वह इन अग्रहत बहनों पर उनके त्याग और तपस्या के लिए, उनके अभागेपन के लिए, दया कर सकें और उनको वही पूराना स्थान, प्राना आनर, प्रानी मान मर्यादा और सम्मान दं सकें। श्रीमन्, यह वस्तुस्थिति हैं। इन अभागी बहनों को, अपने किसी दोष के कारण नहीं वरन, दंश की विचित्र परिस्थिनियों के कारण, बर्बरता और दानवता का शिकार बनना पडा । उनका क्या दोष हैं? लीकन जो स्थिति हैं वह यह हैं. कि ह्यमनेटीरयन एप्रोच का सवाल बिल्कूल अध्रा ही रह जाता है। जैंसा कि मैंने अभी बताया, ह्यमनेटीरयन एप्रोच के जो माने होते हैं नह यह हैं, कि जो हमारी भावनाएं हैं, जो सेंटीमेंट्स हैं, उनको आगे रख कर समस्या को हल करते हैं, और उन बहनों की भावनाओं का उत्तना खयाल नहीं करते. जिनका कि असली साल हैं।

Abducted Persons

(Recovery and

श्रीमन्, अन्त में मुर्भ एक बात आँर कहनी हैं। जैसा कि अभी मंत्री महोदय ने बताया कि बहनों के अतिरिक्त बच्चों दा भी सवाल हैं। अभी बताया गया कि जो बहनें यहां से जाती हैं वे अपने साथ अपने बच्चों को नहीं ले जाती हैं। आप सोच सकते हैं कि कोई भी मां अपने बच्चे को छोड़ कर दूसरी जगह जाना कभी भी पसन्द नहीं करंगी जब तक कि नह यह न दंख ले कि उसके बच्चे के लिए अगर इधर गढ़ा है तो उधर खाई माँजूद हैं। माता यही समभती हैं कि अगर वह अपने साथ बच्चे को ले जाएगी तो उस बच्चे का उस पूराने घर में कोई स्वागत नहीं होगा । इसलिए वह मजबूर हो जाती है अपने बच्चों को छोड़ कर चले जाने के लिए। अब आप सोच सकते हैं कि जो एव्डक्टंड हैं. जिसकी फीमली हैं. उसके घर में उस बच्चे का

जिसकी मां वह घर छोड़कर चली गई हैं, केंसे स्वागत होगा। क्या उसको विकास के लिए अनुक्ल वातावरण मिल सकेगा,, मुभे इसमें बड़ा सन्दंह हैं। और फिर अनुक्ल वातारण न मिलने पर क्या हमार दंश में एंसी सोसाइटी हैं, या एंसे होम्स हैं, जहां पर हम उन बच्चों को रख सकेंगे। न हमार समाज में इतनी सामर्थ्य हैं, न घरों में इतनी सामर्थ्य हैं, न घरों में इतनी सामर्थ्य हैं, कि जो कि हजारों की तादाद में, इन बच्चों की दंखरंख और पालनपोषण कर सकें। श्रीमन्, एंसी दशा में, क्या हम हींलक्वेंसी को, अपराधों को, प्रोत्साहन न दंते रहेंगे? क्या ये बच्चे हींलक्वेंट अपराधी और क्रिमनल न बनेंगे?

इसलिए, में यह कहना चाहती हूं, कि आज हम जिस समस्या को हल करना चाहते हैं, उस समस्या को पूर्णतया हल न करते हुए, साथ साथ अनेक अन्य समस्याओं को भी खडा कर रहे हैं। और ये नई समस्याएं पहली समस्याओं से भी भयंकर हैं। जैसा कि मैंने बताया, हजारों की संख्या में एंसी बीहनें रह जाएंगी जिनके लिए न इधर रास्ता हैं और न उधर रास्ता, धोबी का कूता, न घर का न घाट का। उनके लिए न होम्स हैं, न घर होंगे। न ये घर होंगे न वे घर होंगे। इसी प्रकार से बच्चों का जीवन भी हो जाएगा और उनके विकास का कोई सस्ता नहीं होगा। इस प्रकार से में यह कहना चाहती हूं कि हम एक समस्या को हल करने के लिए सैंकडों नई भयंकर समस्याओं को, जिनको हल करना हमारी सरकार के हाथ में भी नहीं हैं, उनको जन्म दं रहे हैं। इसलिए इन सब कारणों से में तो यह समम्भती हूं कि जो कार्य आज चल रहा हैं, अब से आठ साल पहले, भले ही वह बड़ा अच्छा, बहुत सुन्दरता के साथ चला. लीकन आज परिस्थितियों के बदल जाने के कारण यह बिल्क्रल अनुपयुक्त हो गया है, इसकी आव-श्यकता नहीं रही हैं।

इसके अतिरिक्त वह मशीनरी भी हमारी इतनी एफीशेंट नहीं हैं, जितनी कि इस काम के लिए होनी चाहिए। जैंसा कि मंत्री महोदय ने स्वयं बतलाया, समभाति का इंप्लीमेंटेशन जो

हैं, इधर तो बहुत अच्छा हो रहा हैं; और उधर जिस ढिलाई के साथ हो रहा हैं, स्वयं मंत्री महोदय ने उसे स्वीकार किया है। क्या आप सोचते हैं कि इस दिलाई के लिए केवल पाकिस्तान ही जिम्मेदार हैं। मैं एंसा नहीं मान सकती। अगर हमारी सरकार ने जो समभाता किया है उसको वह उसी सख्ती के साथ पाकिस्तान के साथ मनवा सकती. तो कभी यह नहीं हो सकता था कि पाकिस्ता। इतनी ढिलार्ड के साथ काम करता। ढिलाई की, इस समभाति को ठीक से डीम्प्लमेंट न करने की जो जिम्मेदारी हैं, उससे हम अपने आप को बरी नहीं कर सकते। लिए मेरा तो यह कहना है कि यह जो आज का बिल हैं इसके अन्तर्गत, निष्कासन या रिस्टोरेशन एंड रिकवरी का जो कार्य चल रहा है. इसको अब खत्म करना चाहिए। ज्यादा से ज्यादा में इतना कह सकती हूं कि जो बिल का प्रारम्भिक रूप हैं. जिसके अनुसार केवल नवम्बर तक मंत्री महोदय ने इस बिल की अवधि बढाने की मांग की हैं. उसका में समर्थन कर सकती हूं. उससे आगे नहीं।

जो भावनाएं में ने व्यक्त की हैं वह केवल जिस प्रकार से में अनुभव करती हूं उसके आधार पर की हैं। यदि मेरी भावनाओं को व्यक्त करने से मंत्री महोदय को या किसी और भाई को दुख हुआ हो तो उसके लिए में खेद प्रकट करती हूं और इमा चाहती हूं।

श्रीमती सावित्री निगम (उत्तर प्रदेश): उप-सभाध्यक्व महोद्य, श्रीमन्, में अपहतों की खोज सम्बन्धी इस विधेयक का हार्दिक समर्थन करने के लिए खड़ी हुई हूं। मेरी समभ में नहीं आता कि हमारी बीहन जॅसी विचार शील स्त्री केंसे एसे विचार रख सकती हैं। कोई भी स्त्री कभी भी अपने अपहरणकर्ता, या अपने पति, पिता या पुत्र के हत्यारों के साथ रहना करेंसे पसन्द कर सकती हैं, यह मेरी समभ में नहीं आता। यदि जैसा कि उन्होंने बयान किया, स्त्रियां एक पाँधे की तरह निजीव होतीं, तो मैं समभ सकती थी कि उन्हों

दलील ठीक हैं कि उनकी जड़ें जम गई हैं. जैसे कि पौधे की जम जाती हैं. और उन को बसे रहने दिया जाय। लेकिन श्रीमन्, में यहां उसे यह जानना चाहती हूं कि उन्होंने जो यह दलील दी है वह कहां तक माने रखती हैं। यहां पर सवाल केवल स्त्रियों का ही नहीं हैं। बहुत से बच्चे, बहुत से लडके लडिकयां पाकिस्तान में रह गए हैं। वे अपने हृदय पर हाथ रखकर यह कहीं कि उनके हदय में एक मां का हदय है, उनके शरीर में मां का हृदय हैं और फिर यह बतायें कि अगर उनके भी बच्चे पाकिस्तान में रह गए होते तो क्या आज वे इस विभाग के बंद करने की दलील कभी पेश कर सकती थीं। लेकिन यह बिल केवल स्त्रियों के लिए ही नहीं हैं। बहुत से एसे लोग हैं जिनके इकलाते बेट. इकलाते बच्चे जो कि उनके हृदय के ट्रकड के समान हैं. पाकिस्तान में रह गए हैं। आप सोचें उन माओं की परशानी, उन माओं का दूख और रंज, आप उसे अनुभव करें।

nuance Bill, 1955

श्रीमती चन्द्रावती लखनाल : इसके लिए .में विरोध नहीं करती हुं।

THE VICE-CHAIRMAN (DR. P. SUBBARAYAN): Order, Order. Please sit down.

श्रीमती सावित्री निगम : श्रीमन् , यह दलील नितान्त भूमात्मक हैं कि स्त्रियां, जो पाकिस्तान में बस गई हैं या जो हिन्दुस्तान में बस गई हैं. उन्हें उन्हीं लुटेरों के साथ, एब्डक्टर्स के साथ छोड़ दिया जाय। चाहे वह बुरी दशा पें जों. चाहे भली दशा में हों, उनका पता लगाने की भी आद अनुमति नहीं दें।

श्रीमती चन्द्रावती लखनपाल : उसके लिए आर्डिनरी लाहें।

श्रीमती सावित्री निगम: श्रीमन् जब साफ साफ मंत्री महोदय ने यह बताया है कि उन स्त्रियों को प्री स्वतंत्रता मिल चकी है कि वे यह विचार करों कि आया जहां वे बसी हैं, जिन एब्डक्टर्स के साथ रहती हैं, उनका Abducted Persons (Recovery and

[श्रीमती सावित्री निगम]
व्यवहार अच्छा मिलता हैं या नहीं मिलता, और
उसके बाद उनको स्वतंत्रता मिलती हैं कि
यह निर्णय कर लें कि वे पाकिस्तान जाना
चाहती हैं या हिन्दुस्तान आना चाहती हैं;
किस प्रकार उन्होंने यह दलील रखी कि उन
एंसी स्थिति में. मैं यह नहीं समक सकती कि

जैसे कि मानों नदी में फेंक दिया गया । .(Interruption.)

लोगों के बार में पता ही न लगाया जाय.

श्रीमती चन्द्रावती लखनपाल: उसके लिए सामान्य ला तो हैं।

श्रीमती सावित्री निगम : श्रीमन्, में इस सम्बन्ध में इतना जरूर कहना चाहती हूं, जैसा कि चन्द्रावती बीहन ने एक बात कही है, कि हमें रिहेंबिलिटेशन के ऊपर अधिक ध्यान दना चाहिए। में इससे सहमत हूं। में चाहती हूं कि रिहेंबिलिट शन के कार्य के लिए. यद्यां के समाजसेवी बहिनों और भाइयों की एक एक कमेटी दोनों दंशों में बना दी जाय. जो स्थिति का इस प्रकार अध्ययन कर कि जो परिवार बसाये गये हैं उनकी परवरिश किस तरह होती हैं और उसका पूरी तरह ब्याँरा रखे। जैंसा कि हमारी बीहन ने कहा कि उनको कॅसे रिहें बिलिटंट किया जायगा. में कहती हूं कि हमारी सरकार को यह श्रेय प्राप्त हैं कि उसने लाखों करोड़ी शरणार्थियों को बसा दिया, तो क्या वह इन बच्चों और स्त्रियों को नहीं बसा दंगी ? अगर उनके परिवार के लोग पसन्द भी नहीं करते हैं कि वे उनको गृहण करें तो हम यह देखेंगे कि क्यों उनको वही स्टंटस नहीं मिलना लीकन अगर कोई स्त्री अपने एव्डक्टर के पास दूख में हैं, कब्ट में हैं. तकलीफों में हैं, तो हम दंखेंगे कि वह अपने दंश में जरूर लाई जाय। पहले सरकार उन के लिए होम्स बनावे, और उनका नाम "मां का घर" रखा जाय और इस तरह से उनको प्रा लीगल स्टंटस दिया जाय। इस जगह में वं स्त्रियां ला कर रखी जायं। लीकन में यह

कभी नहीं पसन्द करूंगी कि एक भी स्त्री एंसे लोगों के पास अनिच्छापूर्वक छोड़ी जाय जिन्होंने उसके पीत का वध किया था, या उसके इक्लोंते पुत्र को मारा था, या परिवार वालों को नष्ट किया था; घरों में आग लगाई थी। श्रीमन्, आप स्वयं सोचें कि कोई भी स्त्री केंसे उस आदमी के साथ रिकंसाइल कर सकती हैं, जिसने अपनी आंखों के सामने अपने परिवार पर एंसे कुकृत्य करते हुए उसको दंखा हो।

श्रीमती चन्द्रावती लखनपाल: हजारों ने रिकं-साइल कर लिया हैं।

श्रीमती सावित्री निगम : जिन बहुनों ने रिकंसाइल कर लिया हैं. में समभती हूं वह उनकी मजबरी होगी। हो सकता है किसी ने उसके परिवार वालों को मारा हो. और किसी दूसरं ने आश्रय दं दिया होगा, जिनके साथ वह रह रही होगी। एव्हक्टर के साथ कोई स्त्री रहना पसन्द नहीं करेगी. क्योंकि एव्डक्टर जो होगा उसने किसी न किसी की हत्या की होगी और उसके क्कर्यों को दंखकर कोर्ड भी उसके साथ खुशी से नहीं रह सकता। हां. यह सम्भव हैं कि जो स्त्रियां एव्हक्टर के अलावा किसी एंसे व्यक्ति के घर में रह गर्ड हों जिसने उस पर दया दिखाकर अपने घर में रख लिया, चाहे वह स्त्री पाकिस्तान में हो या हिन्दूस्तान में हो, उसके साथ अच्छा व्यवहार किया, अच्छा स्टंटस फीमली में दिया, तो शायद वह स्त्री कहे कि मैं अब वारिस नहीं जाती, जैंसा कि हुआ भी कुछ केसेज में। अभी, श्रीमन्, जो मंत्री महोदय ने फिगर्स बताये उनको सुनकर मेर मन में इतनी अधिक श्रद्धा रिकवरी डिपार्टमेंट के प्रीत पेंदा हो गर्ड हैं कि जो शंकाएं थीं भी वे भी दूर हो गई हैं। मेर मन में भी यह शंका थी कि कहीं एंसा तो नहीं होता कि स्त्रियों को जबर्दस्ती उन की इच्छा के विरुद्ध उन के देश में भेजा जाता हैं जैसे कि एक आध मामले किसी समय हमार सामने दो तीन वर्ष पहले आये और जब हमने उनके बार में छानबीन की तो

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पता चला कि जो लोगों के बार में विवरण उनके रिश्तेदारों ने दिए वे बिलकृल गलत थे।

THE VICE-CHAIRMAN (DR. P. SUBBARAYAN): The hon, Member will resume her speech tomorrow.

The House stands adjourned till 11 A.M. tomorrow.

The House then adjourned at five of the clock till eleven of the clock on Wednesday, the 31st August 1955.